

(d) if not, the reasons therefor ?

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) As per the existing practice, the Directorate of Advertising and Visual Publicity release advertisements only on behalf of the various Ministries/Departments of the Central Government (except Railways). The expenditure incurred varies from year to year. During 1984-85, it was Rs. 4,35,42,976.

(b) to (d). The Second Press Commission has made certain recommendations in this regard. However, the Government is yet to take a final decision in the matter.

**Allotment of land to Scheduled Castes
in Karolbagh, New Delhi**

8890. SHRI BASUDEB ACHARIA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have received representations from eight Scheduled Caste families of Regharpura, Karolbagh, New Delhi and also from some Members of Parliament for correction in the order of allotment of land issued to them vide Ministry of Works and Housing Memo. No. J-13037/R/18/80-DD-1B dated 22 August, 1985; and

(b) if so, the steps taken to rectify the error in the allotment order so that these eight Scheduled Caste families could get 50 SQ Yds of land at 1979 rates which they were in occupation at the time of their eviction ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) It has been decided to accommodate these eight persons by allotting them plots of 25 per sq. yds per individual on payment of charges at the rate of 358/- per sq. metre as premium plus 2.5 per cent thereof as annual ground rent, since the extent of area they were occupying before eviction is not known.

New set up for capital

8891. SHRI BALWANT SINGH
RAMOOWALIA
SHRI TEJA SINGH DARDI :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Delhi Administration has given some suggestions for a new set up for the capital;

(b) if so, the details thereof; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). Yes, Sir. The following Resolution passed by the Metropolitan Council of Delhi on 18.5.84, was forwarded to the Central Government by the Delhi Administration on 14.9.84 :

"Owing to the existence of multiplicity of authorities the people of Delhi are facing lot of difficulties. This house, therefore, recommends to the Central Government that Delhi be given the Legislative Assembly in order to ensure quicker solution of their multifarious problems,"

(c) No change in the present set up of the Delhi Administration is contemplated for the present.

[English]

**Provident fund of contract labour in
Bokaro Steel Plant**

8892. SHRI VIJOY KUMAR
YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether the Bokaro Steel Plant has its own Board of Trustees for provident fund;

(b) whether the provident fund of the contract labour working under the contrac-